WRITTEN ANSWERS TO UNSTARRED QUESTIONS

GOVERNMENT OF INDIA MINISTRY OF CIVIL AVIATION

RAJYA SABHA

UNSTARRED QUESTION NO: 801 (TO BE ANSWERED ON THE 6th December 2021)

OUTSTANDING DUES OF DOMESTIC AIRLINES TO AAI

801. SHRI SAMBHAJI CHHATRAPATI

Will the Minister of CIVIL AVIATION be pleased to state:-

- (a) whether some of the domestic airlines have not cleared the dues to Airports Authority of India (AAI) for the facilities availed;
- (b) if so, the details of the dues outstanding against each of the domestic airlines; and
- (c) whether any mechanism has been worked out between AAI and the respective airlines to clear the dues and, if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION

(GEN. (DR) V. K. SINGH (RETD))

- (a): Yes, Sir. Some airlines have defaulted on clearance of their dues.
- (b): The outstanding dues (provisional figures) of domestic airlines to Airports Authority of India (AAI) upto September 2021 is as under:

Amount Due (Rs. in Crores) Airline

- i) Air India 2350.62 109.81 ii) Aliance Air iii) SpiceJet Ltd. 185.52 iv) Go Air 56.53
- (c): Airports Authority of India follows up with the airlines regularly for recovery of dues as per their Credit Policy. Charging penal interest, encashment of security deposits along with resorting to legal action are other measures available with AAI to carry out recovery of dues.